

A UNION OF INDIA AND ORS.

v.

B.N. SINGH AND ORS.

DECEMBER 15, 1995

B [K. RAMASWAMY AND B.L. HANSARIA, JJ.]

*Constitution of India.*

C *Article 136—Order of Central Administrative Tribunal—Based on service record of employee—Held, not a case warranting interference.*

The Union of India filed the present appeal against the order of the Tribunal giving the appellants certain directions.

Dismissing the appeal, this Court

D HELD : On perusal of the record, it is seen that except during the relevant period, either previous or subsequent to the period, the first respondent was outstanding career and the records are very good. The integrity of the officer has not been doubted. Under these circumstances, it is not a case warranting interference under Article 136 of the Constitution. [790-H, 791-A]

E CIVIL APPELLATE JURISDICTION : Civil Appeal No. 12075 of 1995.

F From the Judgment and Order dated 12.7.95 of the Central Administrative Tribunal, New Delhi in O.A. No. 1506 of 1989.

N.N. Goswami, Hemant Sharma and S.N. Tandon for the Appellants.

The following Order of the Court was delivered :

G Leave granted.

H We have called for the record to satisfy ourselves whether the Tribunal was justified in giving the direction in the impugned order. On perusal of the record, it is seen that except during the relevant period, either previous or subsequent to the period, the first respondent has

outstanding career and the records are very good. The integrity of the officer has not been doubted. Under these circumstances, we think that it is not a case warranting our interference under Article 136 of the Constitution. A

The appeal is accordingly dismissed.

R.P.

Appeal dismissed. B